

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 306**  
**(IB)-228(PB)/2019**

**IN THE MATTER OF:**

Mr. Suresh Garg & Radha Garg  
v.  
M/s. Piyush Colonisers Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of IBC**

**Order delivered on 13.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: Mr. Vivek Agarwal, Adv.

**ORDER**

Despite the supply of paper book, reply has not been filed within the time granted and a further prayer for time has been made. Let reply be now filed within a week which shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 10.04.2019.

Sdl-

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**